

DIVISION BENCH

O-117

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/222(KB)2019

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th July, 2021, 10:30 A.M

Name of the Company	TRUE TRAVELMAXX PRIVATE LIMITED Vs. YOUTHSTAR VANIJYA PRIVATE LIMITED		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

1. Mr. Arani Guha, Advocate] For Corporate Debtor

ORDER

- No representation on behalf of the Operational Creditor. Ld. Counsel on behalf of the Corporate Debtor present.
- The last appearance on behalf of the Operational Creditor was on 14/01/2020 when the matter posted to 11/03/2020. Since then there has been no appearance on behalf of the Operational Creditor on 11/03/2020, 23/02/2021, 23/03/2021 and even today. It appears that Operational Creditor is not interested to pursue the matter. Therefore, CP(IB)/222(KB)2019 is stand dismissed for default.
- File be consigned to records.

**(Harish Chander Suri)
Member (Technical)**

**(Rajasekhar V.K.)
Member (Judicial)**

hb.